

Valid documents to prove citizenship

- 404. SHRI SYED NASIR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Aadhaar number, Passport, Voter ID, PAN card, birth certificate be valid documents to prove citizenship; and
- (b) if all these proof of residence are not valid for considering citizenship, then which documents would be required for proof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Acquisition of Indian Citizenship is governed by The Citizenship Act, 1955 and rules made thereunder. Citizenship of India can be acquired by birth or descent or registration or naturalisation or incorporation of territory. The eligibility criteria for acquisition and determination of citizenship is as per the provisions of the Citizenship Act, 1955.

Amendment in CAA and NRC

- 405. SHRI SYED NASIR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware of nationwide protest against CAA, NRC and NPR;
 - (b) if so, the details thereof, State-wise;
- (c) whether Government is proposing amendment in CAA and NRC to protect Muslim minority; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) 'Public Order' and 'Police' are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is

The Delhi police has reported incidences of violence, unlawful gathering, stone pelting, damage to public/personal property and number of persons arrested during protest against Citizenship (Amendment) Act, 2019. The details are given in Statement. [Refer to the Statement appended to answer to USQ No. 403 part (a) to (f)]

The Citizenship (Amendment) Act, 2019 has come into force w.e.f. 10.01.2020. "Citizenship" is a Central subject under entry number 17 of List I- Union List under Seventh Schedule of the Constitution of India. Parliament has exclusive legislative competence to enact laws for all Central subjects under List I as provided under Article 246(1) read with Article 11 of the Constitution of India.

(c) and (d) The Citizenship Amendment Act, 2019 does not apply to any Indian citizen. All Indian citizens enjoy certain fundamental rights as guaranteed by the Constitution of India. They also enjoy statutory rights of citizenship under the Citizenship Act, 1955.

Ill-treatment and murder of accused in police custody

†406. CH. SUKHRAM SINGH YADAV: SHRIMATI CHHAYA VERMA: SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there has been an increase in cases of ill-treatment and murder of the accused in police custody;
 - (b) the details therefor for the last three years; and
- (c) whether Government is considering any steps for police reforms to bring more transparency in the conduct and functioning of police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Pursuant to the guidelines issued by the National Human

[†]Original notice of the question was received in Hindi.